Sr. No. 03 Through video Conference

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

EMG-CM-29-A/2020 EMG-WP(C) No. 35-A/2020 EMG-CM-28-A/2020

Dr. Shafket Rasool Wani

.... Petitioner/Appellant(s)

Through:-

Mr. M. Y. Bhat, Advocate (through WhatsApp video call)

V/s

U.T. of J&K and ors.

....Respondent(s)

Through:-

Coram: HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE

ORDER

EMG-CM-29-A/2020

Applicant seeks extension of time for annexing the requisite court fee with the writ petition.

For the reasons stated in the application same is allowed. Applicant is directed to deposit the requisite court fee with the Registry of this Court within a period of one week after the announcement of lifting of lockdown on account of COVID-19 by the Government.

Application is disposed of.

EMG-WP(C) No.35-A/2020 EMG-CM-28-A/2020

Notice to the respondents in the main petition as well as CM.

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Mr. Shah Aamir, learned AAG with Ms. Sharaf Wani, assisting counsel (through WhatsApp video call) accepts notice on behalf of the respondents. He seeks and is granted three days' time to file objections with copy in advance to the other side.

List on 18.05.2020.

Mr. M. S. Latief, learned counsel states that he has filed a caveat on behalf of the selected candidates. No caveat is attached with the petition.

Registry to attach the caveat, if any filed, with this petition.

(Sindhu Sharma) **Judge** Ram Murti

SRINAGAR 13.05.2020